

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Contempt Petition No. 23 of 2006
in Misc. Application No. 304 of 2006
in Original Application No. 926 of 2004

Jabalpur, this the 16th day of June, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

1. **Contempt Petition No. 23 of 2006 -**

Shri Ashok Kumar Singh,
Aged about 48 years,
Occ. Dy. Station Master,
Chitahara Railway Station,
(Now working at Patharia Rly. Station)
West Central Railway, of Jabalpur Division,
Distt. Damoh (MP). Applicant

(Applicant in person)

VERSUS

1. Shri Maheep Kapoor,
General Manager (for Union of India),
West Central Railway, Jabalpur.
2. Shri Alok Johri (The Divisional
Railway Manager), West Central
Railway, Jabalpur. Respondents

(By Advocate – Shri M.N. Banerjee)

2. **Misc. Application No. 304 of 2006 -**

1. Union of India, Through the
General Manager, West Central
Railway, Jabalpur.
2. Divisional Railway Manager,
West Central Railway,
Jabalpur Division,
Jabalpur. Applicants

(By Advocate – Shri M.N. Banerjee)

VERSUS

Ashok Kumar Singh,
Dy. S.M. Chitahara Railway
Station, West Central
Railway, Jabalpur Division,
Jabalpur.

..... Respondent

(Applicant in person)

ORDER (Oral)

By A.K. Gaur, Judicial Member -

By means of this contempt petition the applicant has alleged willful disobedience of the order and direction of this Tribunal passed in OA No. 926 of 2004 on 17th November, 2005. In the said OA the directions of the Tribunal are as under:

"7. Considering all the facts and circumstances of the case we are of the considered view that ends of justice would be met if we direct the respondents to convene a review DPC to consider the promotion of the applicant in the grade of Rs. 6500-10500/- from the date his immediate junior has been promoted i.e. on 19/20.11.1997. We do so accordingly. If the applicant is found fit for promotion then he shall be entitled for all consequential benefits. The respondents are directed to comply with the aforesaid order within a period of three months from the date of receipt of a copy of this order."

2. The aforesaid matters were heard today.

3. The learned counsel for the respondents in the contempt petition has filed an application annexing letter dated 29.5.2006 wherein it is mentioned that a review DPC was held on 19.5.2006 and the applicant was not found fit for promotion.

4. We have carefully examined the order dated 29.5.2006 and we are of the considered view that there is no willful disobedience of the order and direction of the Tribunal on the part of the respondents and they have ^{been} fully complied with.

5. In view of the above the CCP is dismissed. Notices issued are discharged. However, ^{if} the applicant is still aggrieved he may prefer a

fresh OA for redressal of his grievances in this Tribunal in accordance with rules and law.

6. In view of the detailed order passed in the contempt petition No. 23 of 2006 the present Misc. Application No. 304 of 2006 has been rendered infructuous. Accordingly, the same is also dismissed as infructuous.

(A.K. Gaur)
(A.K. Gaur)
Judicial Member

(Dr. G.C. Srivastava)
(Dr. G.C. Srivastava)
Vice Chairman

"SA"

पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....

प्रतिलिपि अर्पित:-

- (1) सचिव, उच्च न्यायालय वार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/कु.....के काउंसल
- (3) प्रत्यर्थी श्री/श्रीमती/कु.....के काउंसल
- (4) कार्यपालक, रजिस्ट्रार, जबलपुर न्यायाधीश

सूचना एवं आवश्यक कार्यवाही हेतु

(Signature)
उप सचिव
22/6/06

Ashok Kumar Singh
Dr. Shashw Mahesh
Parthiv Arun Singh
WCR
M.D. Bhatnagar
DR 730

7/6/06
22.6.06